CENTRAL ADMINISTRATIVE TRIBUNAL AMHEDABAD BENCH

Original Application No. 229/2014

Dated the 18th day of September, 2018

CORAM:

Hon'ble Ms. Archana Nigam, Member (A) Hon'ble Sh. M.C. Verma, Member (J)

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Ishwar Dahyabhai Makwana C/o Shri Nawnit Taneja, Advocate, D-29, Anand Nagar, Near Science College, Godhra – 389001.Applicant

(By Advocate : Mr. Nawnit Taneja)

VERSUS

- 1- Union of India through the General Manager, Western Railway, Churchgate, Mumbai 400 020.
- 2- The Divisional Railway Manager, W. Railway, Chamunda Bridge, Ahmedabad–382345.Respondents

(By Advocate : None)

ORDER (ORAL) Per M.C.Verma, Member (Judicial)

Learned counsel for applicant pressed the O.A. and upon inquiry how Annex.A/1 can be treated as order under Section 19 of the Administrative Tribunals Act, 1985 and how, this OA is maintainable as the issue relates to year 2005-2006 and, O.A. was preferred in the year 2014 without condonation of delay. Learned counsel submits that he may be permitted to withdraw this O.A. with liberty to file fresh O.A. covering the infirmities which are appeared in the instant O.A.

- 2. Considered the submissions. In lieu of submissions made and taking note of pleadings as emerged in the O.A. as well as in reply filed by respondents, O.A. is permitted to be withdrawn and accordingly is dismissed as withdrawn. The applicant, if advised so and intend to file fresh O.A., he is at liberty to do so but, if any Application / O.A. prefers, shall be dealt with as per its own merits.
- 3. The O.A. stands disposed of. No costs.

[M.C.Verma] Member (J) [ArchanaNigam] Member (A) mehta